

(2019) 02 CHH CK 0384

Chhattisgarh High Court

Case No: Writ Petition (S) No. 1173 Of 2019

Tarun Kumar Rana

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 21, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Neeraj Pradhan, Arvind Dubey

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The limited relief sought for by the petitioner in this petition is for a direction to the respondents to consider and decide his claim for compassionate appointment.
2. According to counsel for the petitioner, the father of the petitioner died in harness on 09.08.2012 and the petitioner subsequently have moved appropriate application for grant of compassionate appointment but till date no decision has been taken by the respondents on the claim of the petitioner.
3. Given the limited grievance which the petitioner has raised, let the respondents No.2&3 take an appropriate decision in the application for compassionate appointment preferably within a period of 90 days from the date of receipt of certified copy of this order. It shall be the responsibility of the petitioner to apprise the respondents No.2&3 so far as order of this court is concerned.
4. The writ petition accordingly stands disposed of.